

IN THE COURT OF SH. ASHOK KUMAR, DUTY MM CUM ACMM-2,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

State Vs Ashwani Tomar
FIR No. RC-17(A)/2018-CBI, DLI
U/s 120B r/w 511 r/w 420 IPC and 420/468/471 IPC.


15.06.2020

Present: Sh. Jai Hind Patel, Ld. PP for CBI.
SI Jai Prakash IO of the case.
Sh. Dinesh Kumar Sabharwal, Ld. Counsel for the
applicant/Accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submission of both parties heard on the application through Video Conferencing using CISCO-WEBEX App from my own residence. The link has been sent by Court Official deputed by Ld. District Judge. The application pertains to modification in the condition of bail bonds by reducing the number of sureties and amount of solvency required.

IO present today seeks time to file reply to the aforesaid application. Ld. Counsel for the applicant/accused has also consented for the same. Hence, at joint request, list on 17.06.2020.

Copy of this order be sent to the designated Computer Branch Official for this purpose who will retain the copy thereof to be filed before the concerned court. Copy of order be provided to both parties. Copy of this order be also uploaded on the official Website of Delhi District Court.


(ASHOK KUMAR)
DUTY MM CUM ACMM-2,
ROUSE AVENUE COURT,
NEW DELHI-15.06.2020